

Authorizing an officer of Rajya Sabha Secretariat under Rule 295(4) of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha)

Attention is invited to Rule 295(4) of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha) which states:

“A complaint should be addressed in writing to the Committee or to an officer authorized by it in such form and manner as the Committee may specify”.

2. The Committee on Ethics has now authorized Additional Director/Director, Committee on Ethics, Rajya Sabha Secretariat, Room No. 422, Parliament House Annexe Extension Building, New Delhi, to receive complaints against Members of Rajya Sabha in writing under Rule 295(4) of the Rules of Procedure and Conduct of Business in the Council of States (Rajya Sabha).